

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
43/241/PB/2020

IN THE MATTER OF:

Rohit Khanna & anr.

...

Applicant/Petitioner

Vs

Royce Developers Pvt Ltd & Ors.

...

Respondent

Order under Section 241(1)

Order delivered on 10.11.2020

Coram:

**SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT**

**SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the applicant: Mr. Alok Dhir, Ms. Varsha Banerjee, Advs.

For the respondent: Mr. Arjun Sawhney, Adv.

ORDER

Since mediation process is in progress between the parties, the parties are hereby directed to report the outcome of the mediation by next date of hearing.

In view thereof the respondent may not take any step to remove the petitioner from the directorship until next date of hearing. We make it clear that this order is not given on merits, it is only made to facilitate the mediation process i.e. in progress between parties.

List on 14.12.2020.

Sd/-

**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Deepak Kumar
10.11.2020